

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/510 -512 /2007 - EX[DB]

Date 05/03/2012

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S PERFECT POTTERY COMPANY (MADHYA
BHARAT) LTD.
D.B. VALLABHDAS PALACE, HANUMAN TAL,
JABALPUR (MP)
482002

← 15. SMT. CHITRA DEVI, M.D.

**M/S PERFECT POTTERY COMPANY (MADHYA BHARAT)
LTD.**

Appellant

C.C.E. INDORE (M.P.)

Vs
Respondent

I am directed to transmit herewith a certified copy of **Final order No. A/237-239/ 2012 EX[DB]** dated 29-2-12
passed by the Tribunal under **Section 35-C(1) of Central Excises Act, 1944**

b h

Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent
C.C.E. INDORE (M.P.)
POST BOX NO.-10, MANIK BAGH
PALACE, INDORE, M.P.

452001

2. Adv. / Consult

MR.L.P. ASTHANA & MS REENA KHAIR

R-163, SECOND FLOOR, GREATER KAILASH-1, NEW DELHI - 110 048.

3. C.D.R

4. Bar association. CESTAT. New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi-3

7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

9. Easy Service Tax Online Dot Com Pvt.Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

b h

Assistant Registrar

12. Office Copy

13. Guard file **SHRI MUKUND DAS MAHESHWARI, EX- CHAIRMAN, M/S** (Excise Appeal Branch)
D.B. VALLABHDAS PALACE, HANUMAN TAL, JABALPUR (M.P.)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI**

PRINCIPAL BENCH, COURT NO. III

Excise Appeal No. 510 to 512 of 2007

M/s. Perfect Pottery Co.Ltd. & ors.

Appellants

Vs.

Commissioner of Central Excise
Indore

Respondent

Coram: Hon'ble Ms. Archana Wadhwa, Judicial Member
Hon'ble Mr. Mathew John, Technical Member

Appearance:

Shri L.P.Asthana, Adv. for the Appellants

Shri N.Pathak, DR for the Respondent

Date of Hearing/decision : 28.02.2012

FINAL **ORDER NO. A/237-239/2007** ^{EX (BR)} **DATED**

Per Ms. Archana Wadhwa:

The matter stands mentioned to ascertain the implementation of the Tribunal's order No.119-121/30-EX, dtd. 05.03.10, vide which the matter was the matter was remanded to Commissioner(Appeals).

2. Ld. Advocate appearing for the appellants submits that Commissioner(Appeals) has decided the matter in terms of the remand order of the Tribunal. As such nothing survives in the matter. *The appl. is disposed of.*

(Pronounced in the open Court)

(Archana Wadhwa)
Member(Judicial)

(Mathew John)
Member(Technical)

RK-I